

### INTERNATIONAL MANGO FESTIVAL

2060. SHRI R. SURENDER REDDY : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether an international mango festival was organised in Delhi in July 1993 by the Delhi Tourism and Transport Development Corporation;

(b) if so, the details thereof indicating the purpose of the festival, the participants and the number of varieties of mangoes exhibited; and

(c) the total value of the business transacted in the festival ?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) Yes, Sir.

(b) The festival was organised for promotion of tourism, for creating awareness about Indian Mangoes and to encourage mango growers, exporters and others connected with it. More than 500 varieties of Mangoes including Mangoes from 10 foreign countries were displayed in the Mango festival.

(c) No Business was conducted in the festival as it was organised primarily for promotional purpose.

### NAYAK COMMITTEE ON SMALL SCALE SECTOR

2061. SHRI MOHAN SINGH  
(FEROZEPUR) :

SHRI ANAND AHTRWAR :

Will the Minister of FINANCE be pleased to state :

(a) whether the Reserve Bank of India has since considered the recommendations of Nayak Committee regarding small scale sector;

(b) if so, the details thereof; and

(c) if not, the reasons of delay in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR.

ABRAR AHMED) : (a) to (c) The Reserve Bank of India (RBI) has considered the recommendations of Nayak Committee and as a consequence issued necessary guidelines to the Scheduled Commercial Banks on 17th April, 1993 and 3rd July, 1993. These guidelines, inter-alia include:

- (i) Preference to village industries, tiny industries and other small scale units, while meeting the credit requirements of Small Scale Sector.
- (ii) Banks have been asked to step up the credit flow to meet the legitimate requirements of the SSI sector in full during the Eighth Five Year Plan for which they would have to draw up an annual credit budget.
- (iii) The definition of a Sick SSI Unit and rate of interest applicable for Working Capital Term Loan (WCTL) granted as part of a rehabilitation package has been suitably modified. In order to arrest sickness in SSI units whenever there are signs of incipient sickness, banks have been advised to closely monitor the progress of the unit, and wherever necessary additional finance is to be provided if such a course is warranted.
- (iv) An effective grievance redressal machinery within each bank which can be approached by the SSIs in case of difficulties will be set up.
- (v) Banks have been advised to adopt the "Single Window Scheme" to provide both Working Capital and term loans.
- (vi) For the credit requirements of village industries tiny industries and other SSI units having aggregate fund based working capital credit limits up to Rs. 50 lakhs from the banking system, the norms for inventory and receivables as also the First Method of Lending will not apply. Instead such units may be provided working capital limits computed

on the basis of a minimum 20% of the projected annual turnover for new as well as existing units.

#### BENEFITS OF CONCESSIONS TO CONSUMERS

2062. DR. D. VENKATESWARA RAO:

SHRI KRISHAN DUTT SULTANPURI:

SHRI ANNA JOSHI:

SHRI GEORGE FERNANDES:

Will the Minister of FINANCE be pleased to state:

(a) whether the Union Government have set up any machinery to ensure that various excise and other concessions given to industries have actually been passed on to consumers;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the action taken against those industries who fail to pass on the concession benefits to consumers?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHARA MURTHY): (a) There is no machinery to ensure that reduction in excise duty has actually been passed on to consumers.

(b) Does not arise.

(c) There is no price control on most manufactured products. Market prices are generally determined by a multiplicity of factors, of which duty of excise is only one.

(d) There is no legal mechanism to enforce reduction in price to the extent of reduction in excise duty where there is no price control.

#### SMUGGLING OF SILVER AND NARCOTICS

2063. SHRI K. PRADHANT: Will the Minister of FINANCE be pleased to state:

(a) whether any raids have been conducted to find out the smuggling of silver/

narcotics in Rajasthan during the last six months;

(b) if so, the details thereof;

(c) the number of persons arrested and found guilty;

(d) the number of warrants issued and the number of culprits who have gone underground; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHARA MURTHY):

(a) to (c) Yes, Sir. The search and seizure operations carried out by the Enforcement Agencies under the Ministry of Finance, during the last six months have resulted in the following recoveries:

Silver—1153.397 kgs.

Heroin—66.210 kgs.

Charas—1412.235 kgs.

Opium—12.115 kgs.

14 persons were found involved in such smuggling activities and were arrested.

(d) Information is being collected and will be laid on the Table of the House.

(e) Enforcement agencies remain vigilant against smuggling of contraband including silver and narcotics. Close co-ordination is being maintained by all the agencies in combating the detection and prevention of smuggling.

#### IMPORT OF NEWSPRINT

2064. SHRI R. SURENDER REDDY: Will the Minister of COMMERCE be pleased to state:

(a) whether import of newsprint has increased consequent upon its decontrol;

(b) if so, the quantity of newsprint imported before and after its decontrol;

(c) whether the Indian Newspaper Society has strongly opposed the levy of 40 per cent on newsprint; and

(d) if so, the reaction of the Government thereto?